

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 296 OF 2018 &
IA NOS. 941 OF 2018 & 1330 OF 2018 &
IA NOS. 285 & 286 OF 2019

Dated: 27th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Company of Karnataka Ltd. & Ors. Appellant(s)
Versus
Southern Regional Load Despatch Center & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Darpan K.M.

Counsel for the Respondent(s) : Mr. Apoorv Misra
Mr. Ishaan Mukherjee for UPCL

Ms. Suparna Srivastava
Ms. Nehul Sharma for R-2

Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-7

ORDER

IA NOS. 285 & 286 OF 2019
(Appli. for Condonation of Delay in filing Rejoinders)

We have heard the learned counsel, Mr. Darpan K.M. appearing for the Appellant

The learned counsel appearing for the Appellant submitted that, there is a delay of 13 days in filing rejoinders to the replies filed by the Respondent Nos. 3 and 5. Further, he submitted that, in the light of the submissions made and the reasoning given in the applications, the delays have been explained satisfactorily and sufficient causes have been shown in these applications. The same may kindly be accepted and delays in filing rejoinders may kindly be condoned and the instant IAs may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the applications explaining the delays in filing rejoinders to the replies filed by the Respondent Nos. 3 and 5, we find it satisfactory as sufficient causes have been shown in these applications. The same are accepted and the delays in filing rejoinder to the replies filed by the Respondent Nos. 3 and 5 are condoned. IAs being IA Nos. 285 of 2019 and IA No. 286 of 2019 are allowed.

APPEAL NO. 296 OF 2018 &
IA NOS. 941 OF 2018 & 1330 OF 2018

The learned counsel appearing for the Respondent No.7 prays for four weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No.7, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.7 is permitted to file reply in the instant Appeal on or before 28.03.2019 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 26.04.2019, after serving copy on the other side.

List the matter on **26.04.2019** as requested by the learned counsel appearing for both the sides.

(Ravindra Kumar Verma)
Technical Member

Bn/kt

(Justice N.K. Patil)
Judicial Member